

(b) if so, the details thereof alongwith the date of its existence;

(c) the total expenditure on salaries, T.A., perks etc. incurred by the KVIC on the personnel of the said Banking division since its formation; and

(d) the manner in which the assistance is being provided by the said Banking Division to the KVIC in implementing its programme ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, sir.

(b) In August, 1995, the Commission took a decision to create a fullfledged Banking Division for looking after the work of Appraisal Cell, Monitoring and Recovery Cell. At present, five officers from State Bank of India including some Khadi & Village Industries Commission officials are working in the Newly created Banking Division in Khadi & Village Industries Commission.

(c) The total expenditure on Salaries, TA, Perks, etc. incurred by Khadi & Village Industries Commission on the personnel of the said Banking Division since its formation are as under:-

Post	No. of posts	Rs. in lakhs
General Manager	1	9.58
Dy. General Manager	1	4.71
Managers	3	7.79
Total		22.08

(d) The type of assistance being provided by the said Banking Division to the Khadi & Village Industries Commission in implementing its programme is in areas like building up of project appraisal system, training, operationalisation of the system, building up monitoring-cum-recovery system etc., etc. Banking Division is also providing assistance for settling various issues relating to Consortium funding on an ongoing basis by interacting with the Consortium Leader viz. State Bank of India.

#### Infrastructure Development

4323. SHRI K.P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have made any agreement with the United Kingdom for infrastructure development in the country;

(b) if so, the details thereof;

(c) whether U.K. has extended any financial assistance for the purpose; and

(d) if so, the assistance extended by U.K. during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) Though no specific agreement has been signed with the Govt. of DK for Infrastructure Development in the country, some projects being implemented are for infrastructure development.

The details of these projects signed during the last three years are as under :-

Name of the project	Signed on	Amount (Pds Mn)
1. Import of Heat Treated Rail (Railway Sector Grant 1990)	26/9/94	15.2
2. Andhra Pradesh Energy Efficiency Project	22/12/94	42.7
3. Orissa Power Sector Reform	20/8/96	75.0
4. Jhunjhra Coal Project	28/10/96	3.4

#### Suggestions Made by FICCI

4324. DR. T. SUBBARAMI REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce and Industry has submitted a proposal to his Ministry for increasing the insurance cover given by the Export Credit Guarantee Corporation of India Ltd. to cent per cent of the total value of exports from the present level of ninety per cent;

(b) if so, the other suggestions made by the Federation in this regard; and

(c) the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) and (c) As regard FICCI's suggestion for increasing the insurance cover given by Export Credit Guarantee Corporation of India Limited (ECGC) from 90% to 100%, credit insurers would over do not after 100% cover. Therefore, the request for 100% cover cannot be agreed to.

The other suggestions by FICCI concerning ECGC mainly relate to disbursement of claims within six weeks, payment of the claims in US \$ and giving option to exporters to seek insurance coverage from foreign insurance company.

Payment of claims is done by ECGC according to established procedures. Time is required for correctly ascertaining the loss. A cap of six weeks is very low and cannot be presently agreed to by ECGC. However, the average time taken for settlement of claims in terms of short term policies has come down from 156 days during 1992-93 to 134 days as on December 31, 1996. Similarly, payment in USD is not possible from foreign exchange angle. As regards, the question of allowing to seek cover from foreign insurance companies, credit insurance has not been made compulsory in India. Exporters can avail of insurance from a foreign company if they so desire after fulfilling the necessary formalities.

#### Tax Arrears Against Film Industry

4325.DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

(a) the total amount of Income Tax and Wealth Tax due for payment by each film star, Director and Producer as on 1996-97 and the amount of Income Tax and wealth Tax paid by them in that financial year;

(b) whether any efforts are being made to collect the Income Tax and Wealth Tax due on them; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) The names of the film stars, Directors and Producers etc. against whom income-tax demand exceeding Rs. 10 lakhs remained outstanding as on 31.12.1996 are given in the attached statement as per latest information available.

The information regarding wealth-tax demand due for payment against the film artists and the amount of income-tax and wealth-tax paid by them during 1996-97 is not centrally available and will have to be collected from the field formations spread all over the country. Further, collection and compilation of such information would be time consuming and the time and labour involved may not be commensurate with the objectives sought to be achieved. However, if the Hon'ble Member desires to have the information about any particular film artist, the same can be collected and furnished.

(b) and (c) Yes, Sir. High priority is given to the work of collection/reduction of arrears demand and appropriate administrative, legal and other measures are taken to reduce the same. In bigger cases, the dossiers are maintained and the position is reviewed regularly. Request is made to the appellate authorities for early disposal of cases. Wherever, the recovery proceedings are stayed by the courts, steps are initiated to get the stay vacated. Coercive measures like attachment and sale of property,

levy of penalty etc. are also taken in suitable cases for speedy recovery of demand.

#### Statement

S.No.	Name of the film stars directors and producers etc.	Income-tax demand outstanding as on 31.12.1996 (Rs. in lakhs)
1	2	3
	S/Shri	
1.	Late Kishore Kumar Ganguly	41.92
2.	Shahrukh Khan	16.68
3.	Deluxe Picture	12.58
4.	Pankaj Udhas	22.45
5.	Sawankumar Production P. Ltd.	10.57
6.	Amrish Shah	34.68
7.	Jackie Shroff	27.64
8.	New Excelsior Theatre Ltd.	34.32
9.	Jairam Reddy	21.83
10.	Dada Kondke	15.52
11.	Savitaben D. Shah	35.50
12.	Sushilaben P. Shah	32.38
13.	Nazhat Khan	18.04
14.	Nadiadwala Grand Son's	43.52
15.	Nassir Husain Films Pvt. Ltd.	46.81
16.	Ayesha Shroff	93.23
17.	B.R.T.V.	11.28
18.	Kaplishwar Film Pvt. Ltd.	14.28
19.	N.K. Tulshan	17.27
20.	Parvez Ahmed	11.00
21.	Raj Babbar	14.08
22.	Raja Ray	12.41
23.	Rajan Sippy	51.14
24.	Ratan Khatri	243.06
25.	Ramnord Research Lab P. Ltd.	38.20